## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 28/(MAH)/2016

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.07.2017

NAME OF THE PARTIES:

Mr. Uday Khare & Ors.

V/s.

Nashik Diocesan Trust Association Pvt. Ltd.& Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

(1) Gaurang C. Thaveri

h/f Jayendra khairnar

Desai la Devanji Desai la Divanji RI-RIZ

Rt. Rev. Dr P. L Kample

Adv. Amol from Phy'nde

Vishakha Phadke (Practiciny Co Secretary) Wishakha

(Contd....2.)

## ORDER CP 28/2016/241-242/NCLT/MB/MAH/2016

- 1. The Learned Representative from the side of the Petitioner is present. None from the side of the Respondent is present.
- An interlocutory order of 12<sup>th</sup> June 2017 is on record. Seeking time for further action. Granted. To be listed on 23<sup>rd</sup> August, 2017.
- Before the rise of the Court, Respondent appeared before this Bench and mentioned that he got delayed in traffic. Presence of Learned Counsel Respondent No.14 is marked.
- 4. One of the Respondents Rev. Bishop Dr. P.L. Kamble is also present in person.
- 5. Since it has already been pronounced in the open Court, hence the matter shall remain adjourned to 23<sup>rd</sup> August, 2017 duly intimated to the Respondent now present on the next date of hearing. The Respondent now present shall be heard on the legal question of joining of the Respondent as Petitioner in the CP 28 of 2016.

6. Adjourned to 23rd August, 2017.

Sd/-

M.K. SHRAWAT Member (Judicial)

Date: 20.07.2017